



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 19th of April, 2018

SRO 183.- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, notification SRO 180 dated 18-04-2018 regarding appointment of Shri Ishfaq Bukhari, Advocate as Additional Public Prosecutor for the Court of Additional District and Sessions Judge, Rajouri is rescinded ab-initio.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government

Dated 19-04-2018.

NO. LD(A) 2009/52-II

Copy to the:-

- 1 Ld. Advocate General, J&K Jammu
- 2 Director General of Police, J&K, Jammu
- 3 Principal Secretary to Government Home Department
- 4 Principal District and Sessions Judge, Rajouri
- 5 Additional District and Sessions Judge, Rajouri
- 6 Deputy Commissioner, Rajouri
- 7 Director Litigation, Jammu
- 8 Sr Superintendent of Police Rajouri
- 9 Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister
- 10 Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS
- 11 General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
- 12 Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary
- 13 Chief Prosecuting Officer, Rajouri
- 14 Public Prosecutor Rajouri
- 15 Incharge Website, Department of L, J&PA.
- 16 Shri Ishfaq Bukhari, Advocate, Rajouri
- 17 SRO section, Department of LJ&PA (w 7 s c)
- 18 Concerned file

(Ashish Gupta)
Deputy Legal Remembrancer